

and Pratt and Whitney Pw 2037 engines.

- (iii) *MD-80* : 155 seat configuration was studied.
- (iv) *F-28 and BAE 146*. These aircraft were studied to test the phase out of Turbo Prop aircraft in Indian Airlines.

The Sub-Committee found Boeing 757 aircraft to be the most suitable available, aircraft on technical, operational and financial grounds. While the proposal of Indian Airlines for firming up the acquisition of Boeing 757 aircraft was still under consideration, an unsolicited offer was received from Airbus Industry in October, 1984 for A-320 aircraft which was launched in July, 1984. The offer was referred to Indian Airlines for evaluation. A techno-economic analysis of Airbus A 320 aircraft by Indian Airlines showed that it had the following advantages over Boeing 757 aircraft :

1. Increased fuel efficiency,
2. Increased fund generation, and
3. Futuristic design

(c) and (d). A Sub-Committee of the Board which recommended the purchase of Boeing 757 aircraft consisted of Air Chief Marshal Dilbagh Singh, Shri M.M. Kohli, Secretary, Civil Aviation, Capt. K. Chadha, Managing Director, Indian Airlines and Capt. D. Bose, then Deputy Managing Director, Air India.

The techno-economic analysis conducted by Indian Airlines was presented to the Board which recommended the purchase of A 320 Airbus aircraft.

Rehabilitation of Children in Jails

4197. SHRI H.M. PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Supreme Court has directed all the State Governments to remove from Jails all abandoned and destitute children for their proper rehabilitation;

(b) whether the Supreme Court has further directed the Central Social Welfare Board and the Social Welfare Departments of States to inform the Court about the Government, Semi-Governmental and non-Governmental organisations which could accept such children and work for their rehabilitation; and

(c) if so, whether directions of the Supreme Court have been complied with ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT (SHRIMATI MARGARET ALVA) : The Ministry of Welfare, which is concerned with this subject, has given the following information :

(a) Yes, Sir.

(b) and (c). The Supreme Court have issued directives to all the State Governments to remove the abandoned or lost children to places where they can be looked after and rehabilitated. The instructions issued in this regard and complied with by the State Governments, as the implementation of the Children Acts rests with them.

U.G.C. Grants to Andhra Pradesh

4198. SHRI GOPAL KRISHANA THOTA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission has distributed the grants equally to all the States; and

(b) the number of applications from Andhra Pradesh for grants which have not so far been cleared by the University Grants Commission and the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE (SHRIMATI KRISHNA SAHI) : (a) Development grants are allocated by the Commission to such universities which qualify for the same under Section 12(B) of the UGC Act, on the basis of the recommendations of the Committee especially constituted for the purpose,

(b) Six universities and 105 colleges in Andhra Pradesh have been sanctioned grants during the Seventh Plan period. The proposal from Andhra University and 19 colleges for providing further development grant are being processed by the Commission.

Districts covered under universal immunisation programme in U.P.

4199. SHRI AMITABH BACHCHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Universal Immunisation Programme launched with the co-operation of the UNICEF is running into difficulties;

(b) whether despite repeated reminders, some of the States Governments have not created the additional posts required for the implementation of this programme;

(c) the names of the districts in Uttar Pradesh which have been covered under this programme; and

(d) by when all the districts in the country are proposed to be covered by this Programme ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): (a) No, Sir.

(b) Although all the posts sanctioned during 1985-86 have been created in the States, some of them still remain to be filled up. Sanction for creation of additional posts for the new districts, taken up during 1986-87, has been issued to the State Governments concerned.

(c) In Uttar Pradesh, districts Allahabad and Varanasi were covered under the Universal Immunization Programme during 1985-86. And, in 1986-87, Deoria, Sultan Pur, Rae Bareilly, Moradabad, Etawah, Jhansi, Meerut, Bara Banki and Mirza Pur districts have been taken up for the implementation of the programme.

(d) It is proposed to extend the Universal Immunization Programme to all the districts by 1990.

Karnataka's request for additional financial assistance

4200. SHRI H. N. NANJE GOWDA : SHRI G. S. BASAVARAJU :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Karnataka Government has requested the Centre to provide additional financial assistance for completion of on-going major and medium irrigation projects under construction at present;

(b) if so, since when the said request is pending with the Union Government;

(c) the action taken so far on that request; and

(d) by when the said request is likely to be acceded to ?

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND) :

(a) Yes, Sir.

(b) to (d). Irrigation projects are planned, funded and implemented by the State Governments. Central assistance is given in the form of block grants and loans to the State Plans and there is no provision for additional Central assistance to specific projects.

Master Plan for Brahmaputra flood control

4201. SHRI P. M. SAYEED : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Master Plan of the main stream of the Brahmaputra river flood control has been completed;

(b) if so, the steps being taken to implement the plan;

(c) the total cost likely to be involved and the likely time to be taken in achieving the objective and having full flood control; and

(d) whether relief work for the people affected adversely in the present flood in the area has started ?